GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 2143 TO BE ANSWERED ON 04th MARCH, 2020

NEW EXPORT INCENTIVE SCHEME

2143. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government is working on a new export incentive scheme;
- (b) if so, the details on how the proposed scheme is different from the existing Merchandise Export from India Scheme;
- (c) whether the new scheme is World Trade Organization (WTO) -compliant; and
- (d) if not, the reasons therefor and details on how the Government is planning to maneuver through the WTO conditions?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल) THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL)

- (a) & (b): The Government is formulating a Scheme for Remission of Duties and Taxes on Exported Products (RoDTEP) under which a mechanism would be created for re-imbursement of taxes/ duties/ levies, which are currently not being refunded under any other mechanism, at the central, state and local level, but which are incurred in the process of manufacture and distribution of exported products. RoDTEP is based on the principle that taxes and levies borne on the exported products should be either exempted or remitted to exporters unlike the Merchandise Exports from India Scheme (MEIS), which is an export incentive scheme.
- (c) & (d): RoDTEP Scheme is being conceptualized keeping in view the WTO provisions, particularly the Agreement on Subsidies and Countervailing Measures (ASCM).
